107 Written Answers

#### PERSON ARRESTED FOR POSING AS M. P.

1125. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any enquiry was held in regard to the recent arrest of a person from South Delhi recently on the charges of posing as a Member of parliament; and

(b) if so, the details thereof and the action taken by Government against that person?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) A case FIR No. 464 dated 4-11-1970 under sections 4191420 IPC was registered at Police Station Hauz Khas, New-Delhi.

A resident of Green Park Extension, New Delhi, is reported to have addressed letters to Deputy Minister, Ministry of Steel and Heavy Engineering. Government of India, New Delhi, and to the Secretary of that Ministry, on the letter held meant for Members of Parliament. He is alleged to have requested for information regarding the proposed sites of three new Steel Plants to be set up by Government of India. The matter was investigated by Crime Branch of Delhi Police and a case, as stated above, was registered. He was arrested on 4th November, 1970 and was releasd on bail by the Magistrate on 5th November, 1970.

#### TENURE OF I.C.S. AND I.A.S. OFFICERS

1126. SHRI N. G. GORAY: Will the PRIME MINISTER be pleased to state:

(a) the number of officers of I.C.S. and I.A.S. cadre who are serving at present the first, second and third extension, respectively, over the normal tenure of deputation to the Central Ministries; and

(b) the names of the State to which they belong?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) there are 20 IAS officers of various State cadres servicing in Secretariat po in Central Ministries|Departments over the normal tenure. Their break up is as follows:—

Second Extension5Third or more Extension3(b) These officers belong to;Andhra Pradesh1Assam1Bihar1Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh51127. [Transferred to the 14th De	First Extension T.T	12
(b) These officers belong to;—Andhra Pradesh1Assam1Bihar1Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Second Extension	5
Andhra Pradesh1Assam1Bihar1Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Third or more Extension	_ 3
Assam1Bihar1Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	(b) These officers belong to;—	
Bihar1Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Andhra Pradesh	1
Haryana1Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Assam	1
Kerala1Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Bihar	1
Maharashtra3Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Haryana	1
Rajasthan3Orissa3Tamil Nadu1Uttar Pradesh5	Kerala	1
Orissa3Tamil Nadu1Uttar Pradesh5	Maharashtra	3
Tamil Nadu1Uttar Pradesh5	Rajasthan	3
Uttar Pradesh 5	Orissa	3
	Tamil Nadu	1
1127. [Transferred to the 14th De	Uttar Pradesh	5
	1127. [Transferred to the 14th	De

cember, 1970.]

#### **REPRESENTATION FOR COFFEE BOARD** LABOUR UNION IN COFFEE BOARD

1128. SHRI SASANKASEKHAR SANYAL:

> SHRI SALIL KUMAR GANGULY:

# DR. K. MATHEW KURIAN: SHRI K.P. SUBRAMANIA MENON:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have received any memorandum from the Coffee Board Labour Union reouesting to include one union representia.ive in the Coffee Board;

(b) if so, whether Government have taken any decision in the matter; and

(c) if not, the time by when a decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir. (b) and (c) There is no specific provision und?r the Coffee Act, 1942 and the rules framed thereunder to provide repre entation to the Coffee Board Labour Union.

#### LOCAL COMFE:\* SATORY ALLOWANCE TO COFFEE BOARD STAFF

### 1129. DR. K MATHEW KURIAN: SHRI K.P. SUBRAMANIA MEN ON: SHRI riALIL KUMAR GAN JUL,Y: SHRI VIONORANJAN ROY:

Will the Minister of FOREIGN TRADE be ploased to state:

(a) whether it is a fact that the Coffee Board s giving special local compensatory; llowance to their class II and Class III category staff who are working at Chickmangalore and Balhantar;

(b) whether it is a fact that the same allowance is not being given to class IV category staff; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c) Local Compensatory Allowance was initially called Servants Allowance and was paid to Class I, II and III staif working at the Central Coffee Research Institute, E-alehonnur and the Coffee Research Sub-Station, Chethal i with a view to mitigating the harcships caused by the remoteness of :hese localities. Since it is a servants ;.llowance, it is not being paid to Class IV staff from the very beginning.

#### **BONUS TO COIFEE BOARD WORKERS**

1130. SHRI K P. SUBRAMANIA MENON: Will he Minister of FO REIGN TRADE be pleased to state:

(a) whether h is a fact that th» bonus for the ye r 1969-70 has not yet

been given to the Coffee Board workers;

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(b) if so, the reasons for the delay; and

(c) the time by when it is likely to be paid?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c) Writ Petitions have been filed by Planters in the High Court of Mysore challenging the Government's order regarding payment of bonus to the employees of the Coffee Board.

## मंत्रिमंडलीय सचिवाखन में भर्ती के नियम

# 1131. श्वी नवल किशोर : श्वी गने प्री जाल चौधरी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि मंत्रिमंडलीय सचिवालय तथा उसके ग्रंधीनस्थ कार्यालयों में कर्मचारियों की नियुक्ति के लिए भर्ती सम्बन्धी नियम अभी तक नहीं बनाए गये हैं मथवा उन्हें झन्तिम रूप नहीं दिया गया है;

(ख) यदि हां, तो इन नियमों को कब तक ग्रन्तिम रूप दें दिये जाने की संभावना है;

(ग) गत तीन धर्षों के दौरान मंति-मंडलीय सचिवालय में भर्ती किये गये कर्मचारियों की संख्या क्या है तथा उनमें से निम्न पदों से पदोन्नति पाये हुए लोगों की संख्या तथा शैक्षणिक योग्यता तथा जिस पद पर वह भर्ती हुए थे उसके वेतनमान क्या है; ग्रौर

(ध) क्या सरकार गत तीन वर्षों के दौरान हुई ग्रयोग्य व्यक्तियों की भर्ती के सम्बध में जांच करने का विचार रखती है ?